

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.01-IA(Plan)/29(AHM)2024
in
C.P.(IB)/259(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Zep Infratech Limited

.....Applicant

V/s

Kalol Investments Private Limited

.....Respondent

Order delivered on: 15/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Priyank Dave, Adv (proxy)

For the Respondent :

ORDER
(Hybrid Mode)

Learned proxy counsel Mr. Priyank Dave Appeared and stated that the main counsel is not available due to some personal difficulty and requested for adjournment in the matter.

Re-list on 13.08.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)